

(d) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (d) The information is being collected and will be laid on the Table of the House.

Sports infrastructure by SAI

459. SHRI ISHWAR SINGH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Sports Authority of India (SAI) has set up full-fledged sports infrastructure in various parts of the country;

(b) if so, the details thereof; and

(c) the achievements made by such SAI centres?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) Yes, Sir. Sports Authority of India (SAI) has 61 SAI Training Centres (STC), 21 Special Area Games (SAG) Centres and 12 Centres of Excellence (COE), which are mainly located in Regional Centres. These centres are equipped with synthetic surfaces, outdoor facilities, multipurpose halls, fitness centres, hostels, sports medicine facilities and modern equipment.

(c) A total of 5,451 medals have been won in national events and 519 medals in International events by the SAI trainees in the last three years. India won a record of 101 medals in 2010 Commonwealth Games securing 2nd position and 64 medals in 2010 Asian Games securing 6th position in the overall ranking.

Enquiry into CWG irregularities

460. SHRI M. VENKAIAH NAIDU: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that Government has promised that Shunglu Committee appointed to enquire into CWG irregularities would complete its enquiry and submit the enquiry report within 90 days and the action would be taken thereon;

(b) if so, the recommendations/findings of the Committee; and

(c) the steps taken by Government on the recommendations?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) A High Level Committee (HLC) headed by Shri V. K. Shunglu was constituted by the Government on 25th October, 2010 to look into issues relating to the organizing and conduct of Commonwealth Games, 2010. The Committee was asked to submit its report within three months. However, the term of the Committee was extended upto 31st March, 2011, to enable it to complete its work.

(b) The HLC submitted its findings/recommendations contained in six Reports which are available in the public domain.

(c) A Group of Ministers was constituted by the Government to consider and make recommendations with regard to Reports of the HLC. The first and second Reports of the HLC were considered by the GoM which made their recommendations. As regards the remaining Reports, the GoM decided that the comments and views of the Ministries/Departments/Other Agencies be forwarded by the Ministries/Departments/other Agencies to the Central Bureau of Investigation (CBI) and Central Vigilance Commission (CVC) for information in the matter of ongoing investigations.

Youth coaching centres

461. SHRIMATI T. RATNA BAI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Ministry has announced the establishment of youth coaching centres in some States to improve the sports academies there including in tribal areas;

(b) if so, the details thereof, State-wise especially in Andhra Pradesh; and

(c) the sops to be given for sports persons and their coaches during the Twelfth Five Year Plan?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) The Ministry of Youth Affairs and Sports has not made any announcement for establishment of youth coaching centres in the States for improving the sports academies in the States. There are already Sports Authority of India (SAI)'s Regional Centres, SAI Training Centre (STCs) and Special Area Games Centres (SAGs) spread across the country, the basic purpose of which is imparting training/coaching to the identified talented sportspersons by qualified coaches. Details of SAI Regional Centres, STCs, Centres of Excellence (COEs) and SAGs, State-wise, are given in Statement. (*See below*).

Further, the Ministry has decided to set up National Institute of Sports Coaching at Patiala, by de-merging National Institute of Sports, Patiala, from Sports Authority of India, aimed at producing quality coaches of international standards within the country and developing a holistic system for imparting coaching to the sportspersons.

(c) During 12th Plan period, the sportspersons will continue to get Special Cash Awards under the Scheme of Special Cash Awards to medal winners in international events and their coaches and pension under the Scheme of Pension to meritorious sportspersons.